

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
Allahabad bench, Allahabad

Diary No. 4708/04 O-Application.....1652...../2004

ORDER SHEET (Contd.)

Date	Office Note	Order of the Tribunal
03.105	An Application filed under section 19 of A.T. Act, 1985 for redressal of grievance regarding Removal from Service. Under Rule 17 of practice rule 1993, defects were notified on notice board, Despite notification, none has appeared to rectify the defects. Submitted before Hon' Court for orders. <u>Interim relief sought; Yes.</u> <u>O.A is time barred U/s 21.</u> After scrutiny following defects are pointed out: 1. OA is time barred. 2. Verification is incomplete. 3. Date & Event not annexed. 4. Impugned order dt. 30.10.93 not annexed in Com.I. <u>Defects not removed.</u> List for Admission/Orders on 10-1-05. OR (J) OR. Copy of order issued dt. 11-1-05	10/1/05 Hon'ble Justice S.R. Singh, VC Hon'ble S.C. Chandra AM None for the applicant. S.R. Singh learned counsel for the Respondents. Defects pointed out by the Registry have not been removed despite notice. The OA is therefore dismissed in default & for non prosecution. AM VC